

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:2591

ANSWERED ON:09.12.2011

LAW TO PROTECT PEOPLE AFFECTED FROM MINING ACTIVITIES

Tagore Shri Manicka

Will the Minister of MINES be pleased to state:

(a) whether the Union Government proposes to enact a law to protect and safeguard the adjacent area and people living in the vicinity of mines from mining activities in the country; and

(b) if so, the details thereof?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a)and(b): The Government has approved the draft Mines and Minerals (Development and Regulation) Bill, 2011 for introduction in the Parliament. The draft Bill, inter alia, provides that :-

in all exploration activities suitable compensation shall be payable to the person or family holding occupation or usufruct or traditional rights on the area of exploration

all Mining Lease holders shall pay annually into District Mineral Foundation (DMF) -

o a sum equivalent to royalty in case of major minerals (other than coal) and a sum equivalent to 26% of profit in case of coal minerals; and

o in case of minor minerals a sum prescribed by the State Government.

a portion of the amount paid into the DMF by the leaseholders will be used to make recurring payments to people affected by mining related operations.

mining companies shall allot at-least one share at par to each person of the family affected by mining.

mining Companies shall provide employment or other compensation as stipulated under Rehabilitation and Resettlement (R&R) policy.

Post mine closure, mining companies shall pay damages, if any, to affected persons as part of the mine closure and restoration process.